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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH.

Original Application No. 318 of 1992.

Date of decision : May 4, 1994.

Babita Patnaik ... Applicant.

Versus

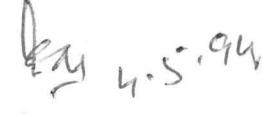
Union of India and others ... Respondents.

(FOR INSTRUCTIONS)

1. Whether it be referred to the Reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

04 MAY 94


(K. P. ACHARYA)
VICE-CHAIRMAN.

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CUTTACK BENCH: CUTTACK.

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Union of India and others ...

Respondents.

For the applicant ...

M/s. B.B. Jena,
S.K. Moharana,
S.K. Dey, S.R. Patnaik,
Advocates.

For the Respondents ...

Mr. P.N. Mchapatra,
Addl. Standing Counsel
(Central)

CORAM:

THE HON'BLE MR. K.P. ACHARYA, VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

ORDER

K.P. ACHARYA, V.C., In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant, Miss Babita Patnaik prays for a direction to the respondents to select her for the post of Telecom Office Assistant and to take further action as envisaged under the Rules, thereafter.

2. Shorn of unnecessary details, it would suffice to say that the applicant, Miss Babita Patnaik was an applicant for the post of Telecom Office Assistant. Her application was in limine rejected at the initial stage on the ground that the applicant had not signed in the
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form meant for her signature . It was told to us and practically admitted by the applicant that the father of the applicant had signed the application on behalf of the daughter. Therefore, the competent authority rejected the case of the applicant from consideration.

3. After hearing Mr. B. B. Jena, learned counsel for the applicant and Mr. P. N. Mohapatra, learned Addl. Standing Counsel (Central) we feel inclined to say that the competent authority was justified in rejecting the application of the applicant due to the aforesaid lacuna. We find no grounds for interference and therefore, this application being devoid of merit stands dismissed. No costs.

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.....
MEMBER (ADMN.)
04 MAY 94

John Dray
6-5-95.

Central Administrative Tribunal,
Cuttack Bench, Cuttack.
May 4, 1994/Sarangi.